

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8353 of 2021

Bishu Chakraborty @ Biswajeet Chakraborty ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Pratiush Lala., Advocate

For the State : Mr. Vijay Kumar Sinha, A.P.P.

Order No. 02

Dated 08th September, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Madhuban P.S. Case No. 14 of 2021.

The accused persons had entered into the house of the informant and started assaulting him. He was also fired upon. It has further been alleged that cash and jewellery were looted and his daughters were also subjected to sexual advances.

So far as the specific allegation against the petitioner is concerned, he is said to have fired at the informant though the learned counsel for the petitioner submits that the informant did not suffer any injuries on account of such firing. Learned counsel further submits that the informant is also a member of the coal syndicate.

It appears that the petitioner has got several criminal antecedents. However, considering the fact that he is in custody since 17.03.2021 and the informant had not sustained any firearm injury as stated by the learned counsel for the petitioner, he is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, Dhanbad in connection with Madhuban P.S. Case No. 14 of 2021.

(RONGON MUKHOPADHYAY,J.)